

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) Nos.3941-3942/2020

(Arising out of impugned final judgment and order dated 20-08-2020 in LD-VC-BA Nos.400/2020 20-08-2020 in LD-VC-BA No. 401/2020 passed by the High Court of Judicature at Bombay)

ENFORCEMENT DIRECTORATE GOVERNMENT OF INDIA

Petitioner(s)

VERSUS

KAPIL WADHAWAN & ANR. ETC.

Respondent(s)

(FOR ADMISSION and I.R. and
IA No. 81870/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 81871/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 03-09-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Surya Prakash V.Raju, ASG
Mr. Zoheb Hossain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Rajan Kr.Chourasia, Adv.
Mr. B. Krishna Prasad, AORFor Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Desai, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Subodh Desai, Adv.
Mr. Gopal Krishna Shenoy, Adv.
Mr. Rohan Dakshini, Adv.
Mr. Ankur Saigal, Adv.
Mr. Shubham, Adv.
Ms. Akanksha Saxena, Adv.
Mr. E. C. Agrawala, AORUPON hearing the counsel the Court made the following
O R D E RApplication for exemption from filing c/c of the impugned
judgment is allowed.

Application for permission to file lengthy list of dates is granted.

Issue notice.

Learned counsel for the private respondent accepts notice.

It is stated that the State of Maharashtra is really only a formal party.

Counter affidavit, if any, be filed within two weeks.

Rejoinder affidavit, if any, be filed within two weeks thereafter.

List on 07.10.2020.

In the meantime, there shall be interim order of stay of the impugned order till the next date.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR